



# TAMIL NADU GOVERNMENT GAZETTE

## EXTRAORDINARY

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### Part IV—Section 1

#### Tamil Nadu Bills

#### BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 23rd February, 2015 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 1 of 2015

*A Bill to amend the Tamil Nadu Local Bodies Ombudsman Act, 2014.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Local Bodies Ombudsman (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force at once.

2. In section 3 of the Tamil Nadu Local Bodies Ombudsman Act, 2014, in sub-section (2), for the expression “appoint a person who has been an officer of the Government not below the rank of Principal Secretary to Government of Tamil Nadu as Ombudsman”, the expression “appoint a person who was and / or has been an officer of the Government not below the rank of Secretary to Government of Tamil Nadu as Ombudsman” shall be substituted.

Amendment of section 19.

**STATEMENT OF OBJECTS AND REASONS.**

As per sub-section (2) of section 3 of the Tamil Nadu Local Bodies Ombudsman Act, 2014 (Tamil Nadu Act 27 of 2014) a person who has been an officer of the Government not below the rank of Principal Secretary to Government of Tamil Nadu can be appointed as Ombudsman by the Governor on the advice of the Chief Minister. In order to have a wider pool of eligible officers to be appointed as Ombudsman, the Government have decided to amend the said sub-section (2) of section 3 of the Tamil Nadu Act 27 of 2014 so as to specify that a person who was and / or has been an officer of the Government not below the rank of Secretary to Government of Tamil Nadu shall be appointed as Ombudsman.

2. The Bill seeks to give effect to the above decision.

**S.P. VELUMANI,**  
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Rural Development, Law, Courts and Prisons.*

**A.M.P. JAMALUDEEN,**  
*Secretary.*